

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 167/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Deep Constructions Co.  
V/s.  
Balaji Heavy Lifters Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1. SHASHWATA SHUKLA

ADVOCATE

PETITIONER

Sush

2. Vishesh K. Kher

Advocate

Respondent

Vishesh K. Kher

**ORDER**

Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/Petitioner. Learned Advocate Mr. Vishwas Shah present for Respondent.

Mr. Vishwas Shah filed Vakaltnamea for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Petitioner filed letter of authority.

Respondent shall file objection on or before 30.11.2017

List the matter on 05.12.2017 for hearing before admission.

Manora  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Bikki Raveendra Babu  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.